



ITEM NO.2

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 62/2021

MUNAWAR

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

IA No. 13684/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 13679/2021 - GRANT OF BAIL

IA No. 13681/2021 - STAY APPLICATION)

WITH

SLP(Cr1) No. 1045/2021 (II-A)

(IA No. 16067/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 16056/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 16062/2021 - EXEMPTION FROM FILING O.T.)

Date : 24-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Vikram Chaudhary, Sr. Adv.

Mr. Vikram Chaudhari, Sr. Adv.

Ms. Anzu. K. Varkey, AOR

Mr. Rishi Sehgal, Adv.

Mr. Keshavam Chaudhari, Adv.

Ms. Arveen Sekhon, Adv.

Ms. Prabhneer Swami, Adv.

Mr. Hargun Sandhu, Adv.

For Respondent(s)

Mrs. Ankita Choudhary, D.A.G.

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Mr. Pashupathi Nath Razdan, AOR

Mr. Mirza Kayesh Begg, Adv.

Ms. Maitreyee Jagat Joshi, Adv.

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Mr. Astik Gupta, Adv.

Ms. Ayushi Mittal, Adv.
Mr. Kuldeep Kumar Shukla, Adv.
Mr. Vipul Abhishek, Adv.

Mr. Ardhendhumauli Kumar Prashad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Aishwarya Pathak, Adv.
Mr. Aman Pathak, Adv.
Mr. Ashish Madaan, Adv.
Ms. Shreya Srivastava, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

Mr. Samrat Krishnarao Shinde, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

W.P.(Cr1.) No(s). 62/2021

1. Though the petitioner has prayed for quashing and setting aside the FIRs filed at various places and also the complaints, learned counsel for the petitioner restricts the claim of the petitioner only for clubbing all the FIRs (Crime No. 002 of 2021 registered at Tukongaj, Indore and Crime No. 147 of 2020 registered at Georgetown, Prayagraj, Uttar Pradesh) and complaints (Online complaint by Mr. Ramesh Solanki on 15.04.2020 registered at Mumbai and Complaint by Shivam Rawat on 16.08.2020 registered at Police Station Kishan Garh, South-West Delhi, New Delhi).
2. Taking into consideration the facts and circumstances and

the previous orders passed by this Court, we are inclined to transfer all these proceedings to Police Station Tukongaj, Indore.

3. We further clarify that we have not considered the merits of the matter insofar as the prayer for quashing is concerned.

4. The petitioner would be at liberty to take recourse of such proceedings as are permissible in law.

5. In the event such proceedings are filed, the Court below, before which these proceedings are filed, to consider its own merits and in accordance with law.

6. The writ petition is disposed of accordingly.

7. Pending application(s), if any, stand(s) disposed of.

SLP(Cr1) No. 1045/2021

1. This is a petition seeking prayer for anticipatory bail.

2. Learned counsel for the respondent/State, has vehemently opposed this petition.

3. This Court vide order dated 05.02.2021 has already granted interim protection to the petitioner.

4. However, taking into consideration the fact that the petitioner has been enjoying interim protection for a period of more than two years and there is no allegation that he is misusing the liberty granted to him, we are inclined to make the interim order granted on 05.02.2021 absolute.

5. The special leave petition is, accordingly, disposed of.

6. Pending application(s), if any, shall stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)